

FIR No. 140/18
U/S 285 IPC
PS. G.puri
State v Girjesh Kumar

16.12.2020

Proceedings conducted through video-conferencing
This is an application for release of articles on Superdari

Present: Ld. APP for State.
Counsel for applicant.

It is stated by the counsel for applicant that applicant is the holder of the said goods/articles i.e. five gas cylinders(filled) and one gas cylinder(empty) with request to release the same to the applicant on superdari.

Reply filed by the IO wherein case property is no more required for the purpose of investigation and he has no objection, if the said articles be released to applicant.

In view of the above said and in the interest of justice, recovered articles i.e. goods/articles i.e. five gas cylinders(filled) and one gas cylinder(empty) as per seizure memo as mentioned in the present application and which were duly identified by applicant be released to applicant upon furnishing of superdarinama to the satisfaction of SHO/IO after proper identification, verification and acknowledgment. Photographs of the aforesaid articles from all the angles be taken at the cost of Superdar and the same along with negatives be filed on record. Panchnama be prepared. Photographs be get countersigned from the accused prior to releasing the articles. Application stands disposed off.

Copy of order be given dasti.

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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
16.12.2020

FIR No. 11647/20
U/S 379 IPC
PS. Khajuri Khas
State v Sakir

16.12.2020

Proceedings conducted through video-conferencing

This is an application for release of vehicle on superdari by financier company Magma Fincorp.

Present: Ld. APP for State.
Counsel for applicant.

Reply filed on behalf of HC Avneesh Kumar. As per reply, the applicant is seeking release of vehicle RJ 29A 7981 (original no. RJ-32GC 3072). It is stated in reply that a complaint/on line FIR regarding theft of vehicle RJ 32 GC 3072 was filed by one Sakir. On 7.11.2020, the vehicle was traced having forged number plate RJ 29 A 7981 and engine number and chasis number were tampered with. Further, investigation is pending and it is not clear whether any claim has been obtained by accused in this case or not.

Submissions heard. Record perused.

The investigation in the present case is pending and the present application is being filed by a finance company which has financed the vehicle. Considering the entire circumstances, it is not deemed appropriate to release the vehicle in question at this stage to the applicant. The application is dismissed.

Copy be given dasti.

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(Nitish Kumar Sharma)

MM(03)/North East/KKD Court/Delhi

16.12.2020

FIR No. 461/20
U/S 392/394/411/34 IPC
PS. Shastri Park
State v Rajender

16.12.2020

Proceedings conducted through video-conferencing
This is an application for release of articles of Jamatalashi

Present: Ld. APP for State.
Counsel for applicant.

This is an application for release of articles of Jamatalashi on behalf of accused Rajender. Reply filed.

As per reply, one mobile phone make Lava and white in colour and cash amounting to Rs 820/ were obtained in personal search. It is further stated in reply that there is no objection in releasing the same.

Submission heard. Reply perused.

Considering the facts and circumstances and submissions made, the Jama Talashi article is ordered to be released to the applicant as per his personal search memo against receipt and after proper verification.

Application stands disposed of.

Copy of order be given dasti.

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(Nitish Kumar Sharma)

MM(03)/North East/KKD Court/Delhi

16.12.2020

FIR No. 220/19
U/S 392 IPC
PS. Khajuri Khas
State v Salamat

16.12.2020

Proceedings conducted through video-conferencing
This is an application for withdrawal of surety

Present: Ld. APP for State.
Counsel for applicant.

The present application has been moved by surety for release as he wishes to sell his vehicle.

Notice of this application be issued to the accused with directions to arrange for alternate surety and to remain present on the NDOH.

Put up for 22.12.2020

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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
16.12.2020

Mohd Iqbal v Jubair & Ors
PS. Khajuri Khas

16.12.2020

Proceedings conducted through video-conferencing

Present: Ld. APP for State.
Applicant/Complainant in person.

Status report has been filed by Inspector Malti Bana. Same is taken on record. As per report, FIR bearing no. 856/2020 has been registered and accused Jubair has been arrested and is sent to JC.

In view of the fact that FIR has been registered and accused has been arrested the application stands disposed of.

Copy of order be given dasti.

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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
16.12.2020

FIR No. 019856/20
U/S 379 IPC
PŞ. Shastri Park
State v Unknown

16.12.2020

Proceedings conducted through video-conferencing
This is an application for release of vehicle bearing no. DL 12 SF 8497
on superdari

Present: Ld. APP for State.
Counsel for applicant.

At request of counsel, put up for 17.12.2020

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(Nitish Kumar Sharma)
MM(03)/North East/KKD Court/Delhi
16.12.2020

FIR No. 558/20
PS. Shastri Park
State v Balwant

16.12.2020

Proceedings conducted through video-conferencing
This is an application for release of articles of Jamatalashi

Present: Ld. APP for State.
Counsel for applicant.

It is stated by the applicant that certain articles as Jama Talashi articles as mentioned in the present application were recovered from his possession at the time of his arrest during search with request to release the same to him.

Reply to the said application filed wherein it is stated that there is no objection for the release of jama talashi articles i.e one mobile phone MI red colour and Rs 500/ to the applicant.

Heard. Perused.

Considering the facts and circumstances and submissions made, the Jama Talashi article is ordered to be released to the applicant as per his personal search memo against receipt and after proper verification.

Application stands disposed of.

Copy of order be given dasti.

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NITISH KUMAR SHARMA
Date: 2020.12.16
12:28:56 +05'30'

(Nitish Kumar Sharma)

MM(03)/North East/KKD Court/Delhi

16.12.2020